

IN THE NATIONAL COMPANY LAW TRIBUNAL,
COURT – 5, MUMBAI BENCH

17. C.P.(IB)-3892(MB)/2019

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.02.2020**

NAME OF THE PARTIES: Real Soya Enterprises
V/s
Unix Agrovvet Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Both sides present. The counsel for the Corporate Debtor seeks discharge from his vakalatnama as his client is not responding.
2. The petitioner is directed to intimate the next date of hearing to the other side.
3. The matter is adjourned to 30.03.2020 for further hearing.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)
/p/

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)